

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Or. Dr. 20.11.03

For Admission /  
Hearing with OA 21/02,  
26/02, 28/03.  
No 205/02 for  
consideration.

by  
20/11BushOr. Dr. 27.11.03

For Admission &  
Hearing with OA 21/02,  
26/02, 28/03.  
No 205/02 for  
consideration.

by  
27/11Bush

Copies of order  
Dr. 16.12.03 sent to  
all respondents and  
Copies of order pro-  
prietors for Counsel  
for both sides.

by  
16/11/04D.R.  
16/11/04Order dated 20.11.03

Adjourney to 27.11.03 alongwith  
OA 21/02.

S.  
Member (A)  
S.  
Member (B)

Order dated 27.11.03

Adjourney to 16.12.03.

S.  
Vice-Chairman  
S.  
Member (B)

Order dated 16.12.2003

Heard the learned counsel for the  
parties, and perused the materials available  
on record.

In consideration of submissions made  
by the learned counsel of both sides, we hereby  
direct the applicant to file a representation  
before the <sup>Representation</sup> Review Committee ventilating his  
grievance within a period of seven days from the  
date of receipt of this order against the notice  
of premature retirement. Upon receipt of the  
said representation, ~~the~~ has directed <sup>Representation</sup>  
above, the Review Committee shall dispose of  
the same within a period of 45 days thereafter,  
through a reasoned and speaking order, after  
which the ad interim order dated 5.3.2002  
shall come to an end.

With this the O.A. is disposed of.

10  
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Send copies of this order to the Respondents and free copies of the order be handed over to the learned counsel of both the sides for compliance.

*h.b.*  
VICE-CHAIRMAN

*h.b.*  
MEMBER (JUDICIAL)